

HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JAIPUR BENCH
ORDER

DATE: 02/03/2017

In suppression of existing order of roster, I hereby constitute the following benches for the High Court of Judicature for Rajasthan, Bench Jaipur w.e.f. 06/03/2017 till further orders.

DB-I	Hon'ble The Acting Chief Justice & Hon'ble Mr. Justice V.K. Vyas	DB Special Appeal Writ; DB PIL matters; DB Tax matters; DB Contempt matters; DB Civil Residue matters
DB-II	Hon'ble Mr. Justice Ajay Rastogi & Hon'ble Mr. Justice K.C. Sharma	DB Civil Writs (including VIRES matters and Judicial Officers matters); DB Civil Special Appeals; DB CAT matters; DB Family Court & Matrimonial matters; DB Criminal Appeals against conviction (Motion)
DB-III	Hon'ble Mr. Justice Mohammad Rafiq & Hon'ble Mr. Justice D. C. Somani	DB Habeas Corpus Writs; DB Criminal Appeals (Motion) (Except as assigned to DB-II); DB Criminal Appeals (Hearing); DB Criminal Residue matters
SB-I	Hon'ble Mr. Justice Mohammad Rafiq	(Friday from 2.00 P.M. to 4.30 P.M.) Arbitration matters
SB-II	Hon'ble Mr. Justice M. C. Sharma	SB Civil Misc. Appeals (MAC matters); SB Civil Contempt matters.
SB-III	Hon'ble Mr. Justice M. N. Bhandari	SB Civil Misc. Writs [Mines & Minerals(cc-0900); Land acquisition (cc-1600, 1701); Land Revenue & Tenancy(cc-1800 to 1806); Board of Revenue(cc-1804); Wakf matters (cc-2700); Colonisation(cc-5500); JDA (cc-6900) and all residue matters]
SB-IV	Hon'ble Mr. Justice Kanwaljit Singh Ahluwalia	SB Civil Service Writs [Matters relating to recruitment(cc-0512 to 0515); reservation in service (cc-0508); regularisation and absorption of employees (cc-0520; 0524 & 1501) and all residue matters]
SB-V	Hon'ble Mrs. Justice Sabina	SB Criminal Misc. Bails u/ss 438 & 439 of Cr.P.C.; SB Criminal Appeals u/s 14-A of SC & ST (POA) Act relating to Bails
SB-VI	Hon'ble Mr. Justice P. K. Agarwal	SB Criminal Appeals; SB Criminal Residue matters.
SB-VII	Hon'ble Mr. Justice Alok Sharma	SB Civil Misc. Writs [Rent Control Act(cc-0700 to 0704); Eviction (cc-0800); Transport matters(cc-2100 to 2103); Election matters(cc-2200, 2203 & 2204); Academic & Admission matters (cc-2600 to 2612); Panchayat Act(cc-5200); Electricity matters(cc-5300); Municipalities Act(cc-5400); UIT Act (cc-5600); Housing Board(cc-6000); Agricultural Produce Marketing Act (cc-6200); Indian Stamps Act(cc-6700); Company matters
SB-VIII	Hon'ble Mr. Justice J. K. Ranka	SB Civil Sales Tax Revisions; SB Civil First Appeals; SB Civil Residue matters
SB-IX	Hon'ble Mr. Justice V. S. Siradhana	SB Civil Service Writs [Disciplinary proceedings & Penalties(cc-0501; 0517; 0511 & 0503); Promotions (cc-0505); Seniority(cc-0506); Salary & Allowances (cc-0507); Transfer(cc-0510); Other matters(cc-0516); reversions(cc-0518); Selection Scales (cc-0523)]
SB-X	Hon'ble Mr. Justice Mahendra Kumar Maheshwari	SB Civil Misc. Writs [Civil Court Orders & others(cc-4300)]; SB Civil Misc. Appeals (Other than MAC matters)
SB-XI	Hon'ble Mr. Justice Banwari Lal Sharma	SB Criminal Misc. Matters u/s 482 of Cr.P.C. Relating to Indian Penal Code; SB Criminal Revisions; SB Criminal Writs
SB-XII	Hon'ble Mr. Justice Prakash Gupta	SB Civil Second Appeals; SB Civil Revisions
SB-XIII	Hon'ble Mr. Justice D.C. Somani	(Friday from 2.00 P.M. to 4.30 P.M.) Hearing of old Criminal Misc. Petition u/s 482 of Cr.P.C. relating to Prevention of Corruption Act
SB-XIV	Hon'ble Mr. Justice Sanjeev Prakash Sharma	SB Civil Service Writs [Post service and retiral matters] Matters relating to removal/dismissal/termination/compulsory retirement from service (cc-0502, 0504); Pension matters(cc-0519 & 0521); Retiral benefits(cc-0509); Voluntary retirements(cc-0522); Other service matters (cc-1502 to 1513)
SB-XV	Hon'ble Mr. Justice Pankaj Bhandari	SB Criminal Misc. Matters u/s 482 of Cr.P.C. not relating to Indian Penal Code

ACTING CHIEF JUSTICE

Note:

1. Matters specially assigned by Hon'ble The Acting Chief Justice, shall be placed before the appropriate Court, as per order.
2. Matters arising out of the same Judgment/Order shall be listed with the main cognate matter.
3. The complete or incomplete matters shall be listed by the Cause List Section with the co-operation of Judicial branches for admission, Orders and Final Hearing as per the direction of the Hon'ble Courts, as per roster.
4. The matters relating to Judicial Officers and High Court Staff shall be listed as per order orders of the Chief Justice/ Acting Chief Justice.
5. Old fifteen Hearing cases, as per roster, may be listed in cause list on the top on Tuesday and Thursday and continue until disposal.
6. At least two year old cases in which record of the Courts below is either summoned or stay has been granted may be listed in the Cause list before Hearing cases.
7. Applications in Civil OJ and Criminal Matters may be placed as per the roster.
8. The matters requiring urgent circulation for the next day should ordinarily be filed in the office before 8.00 AM in the Morning Courts and 11.00 AM in the Day Courts. In case of urgency, the matter may be mentioned before the regular bench, as per roster, after filing of the same strictly in accordance with the Rules and for urgent circulation for other than the next day may be made at 8.00 AM in the Morning Courts and at 11.00 AM in the Day Courts, as the case may be.
9. The matters pertaining to Senior Citizens, Women, Children, Differently-abled persons, Intellectual Property Rights cases and 10 year old cases of all the categories may be placed/heard as per the Roster on priority basis.
10. The top priority shall be given to Old Criminal Appeals/ Petitions of final Hearing cases in which the accused is in Custody/undergoing sentence.
11. As a principle, the Hearing cases may be taken after the Motion cases of Admission, Orders category.
12. Cases Not-Reached may be heard on the next day before the main list cases, by the bench, as per roster or as ordered by the Hon'ble The Acting Chief Justice.
13. The Civil and OJ Matters pending for removal of office objections shall be placed before the Registrar (Administration) and thereafter, it may be placed before the Hon'ble Courts as per roster for orders.
14. The uncontested matters under Rules 7 & 10 of the High Court of Judicature for Rajasthan, 1952 shall be placed before the Registrar (Administration), unless it is referred to the Hon'ble Court.
15. The counsel seeking adjournment through leave note must give advance intimation to the Bench Clerk and to the opposite counsel about their intention to seek adjournment.
16. Oldest 50 matters in every roster shall be listed in weekly list out of which 10 matters shall be listed every day, after Orders and Admission Category.
17. Oldest 10 held up matters (in which stay is granted) shall be listed every day after the Admission Category and before Hearing Category.
18. The DB/SB Writs pertaining to parole for prisoners shall be listed before respective Division Bench or Single Bench having roster of fresh Criminal Appeals.
19. Whenever Hon'ble the Acting Chief Justice is not presiding the DB-I, the roster of DB-I shall stand assigned automatically to DB-II, except part-heard & before matters.
20. At least 10 defect matters shall be listed before each of Hon'ble Court in consonance with the bench roster.
21. If there is a combined relief falling in two rosters, the case shall be placed before the Senior Bench.
22. All such matters shall be listed on priority in which directions are issued by Hon'ble Supreme Court.
23. All such matters may be preponed and listed at the written request of learned advocates with no-objection of opposite counsel, which are squarely covered or similarly situated to a previously decided matter.

ACTING CHIEF JUSTICE